



ఆంధ్రప్రదేశ్ రాజపత్రము

**THE ANDHRA PRADESH GAZETTE**

**PART IV-A EXTRAORDINARY**

**PUBLISHED BY AUTHORITY**

No. 18 ]

AMARAVATI,

THURSDAY,

14<sup>th</sup> NOVEMBER,

2024.

**ANDHRA PRADESH BILLS**

**ANDHRA PRADESH LEGISLATIVE ASSEMBLY**

The following Bill was introduced in the Andhra Pradesh Legislative Assembly on 14<sup>th</sup> November, 2024.

**L. A. Bill No. 18 of 2024**

**A BILL TO PROHIBIT LAND GRABBING ACTIVITIES AND FOR MATTERS CONNECTED THEREWITH AND INCIDENTAL THERETO.**

Be it enacted by the Legislature of the State of Andhra Pradesh in the Seventy-Fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Land Grabbing (Prohibition) Act, 2024. Short title and commencement,
- (2) It extends to the whole of the State of Andhra Pradesh.
- (3) It shall come into force on such date as the Government may, by notification in the Official Gazette, appoint.
2. In this Act, unless the context otherwise requires, -
  - (a) "Committee" means a committee notified from time to time by the State Government under the chairmanship of District Collector for the purposes of this Act; Definations

- (b) "Government" means the Government of Andhra Pradesh;
- (c) "land" includes rights in or over land, benefits to arise out of land and buildings, structures and other things attached to the earth or permanently fastened to anything attached to the earth;
- (d) "land grabber" means a person who commits land grabbing and includes any person who gives financial aid to any person for taking illegal possession of lands or for construction of unauthorized structures thereon, or who collects or attempts to collect from any occupiers of such lands rent, compensation and other charges by criminal intimidation, or who abets the doing of any of the above mentioned acts, and also includes the successors-in-interest;
- (e) "land grabbing" means every activity of land grabber to occupy or attempt to occupy with or without the use of force, threat, intimidation and deceit, any land (whether belonging to the Government, a Public Sector Undertaking, a local authority, a religious or charitable institution or endowment, including a wakf, or any other private person) over which he or they have no ownership, title or physical possession, without any lawful entitlement and with a view to illegally taking possession of such land or creating illegal tenancies or lease or licence, agreements or transfer or sale or by constructing unauthorized structures thereon for sale or hire or use or occupation of such unauthorized structures and the term "grabbed land" shall be construed accordingly;
- (f) "notification" means a notification published in the Andhra Pradesh Gazette; and the word "notified" shall be constructed accordingly;
- (g) "person" includes a group or body of persons, an association or a company, religious or charitable institution or endowment, whether incorporated or not;

- (h) "prescribed" means prescribed by rules made under this Act;
- (i) "Special Court" means a Special Court constituted under section 7;
- (j) "unauthorized structures" means any structure constructed, without express permission in writing of the competent authority, or except in accordance with any law for the time being in force in the area.

3. The land grabbing in any form shall be prohibited and declared unlawful and any activity connected with or arising out of land grabbing shall be an offence punishable under this Act.

Land grabbing to be unlawful.

4. (1) No person shall commit or cause to be committed land grabbing, by himself or through any other person.

Prohibition on land grabbing.

(2) Any person who, on or after the commencement of this Act, continues to be in occupation, otherwise than as a lawful tenant, of a grabbed land belonging to the Government, local authority, religious or charitable institution or endowment including a wakf or other private person, shall be guilty of an offence under this Act.

(3) Whoever contravenes the provisions of sub-section (1) or sub-section (2) shall on conviction, be punished with imprisonment for a term which shall not be less than ten years but which may extend to fourteen years and with fine which may extend to Market value of such properties.

5. Whoever, with a view to grabbing land in contravention of the provisions of this Act or in connection with any such land grabbing,-

Penalty for other offences in connection with land grabbing.

(i) sells or allots, or offers or advertises for sale or allotment, or has in his possession for the purpose of sale or allotment any land grabbed;

- (ii) instigates or incites any person to commit land grabbing;
- (iii) uses any land grabbed or causes or permits knowingly to be used for purposes, connected with sale or allotment; or
- (iv) enters into an agreement for construction of any structure or buildings on such land;
- (v) causes or procures or attempts to procure any person to do any of above mentioned acts; shall, on conviction, be punished with imprisonment for a term which shall not be less than ten years but which may extend to fourteen years and with fine which may extend to Market value of such properties.

Offences by companies.

6. (1) If the person committing an offence under this Act is a company, the company as well as every person in charge of, and responsible to, the company for the conduct of its business at the time of commission of the offence shall be deemed to be guilty of the offence and shall be, liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything in sub-section (1), where any offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

**Explanation:-** For the purposes of this section:-

- (a) "Company" means any body corporate and includes firm or other association of individuals; and
- (b) "Director" in relation to a firm, means a partner in the firm.

7. (1) The State Government may, with the concurrence of the Chief Justice of the High Court of Andhra Pradesh, by notification in the Official Gazette constitute one or more Special Courts for such area or areas, or for such cases or class or group of cases, as may be specified in the notification.

Constitution of  
Special Courts.

(2) Where any question arises as to the jurisdiction of any Special Court, it shall be referred to the State Government, whose decision in the matter shall be final.

(3) A Special Court shall be presided over by a judge to be appointed by the State Government with the concurrence of the Chief Justice of the High Court of the Andhra Pradesh.

(4) The State Government may also appoint, with the concurrence of the Chief Justice of the High Court of Andhra Pradesh, Additional Judges to exercise jurisdiction of the Special Court.

(5) A person shall not be qualified for appointment as a Judge or an Additional Judge of a Special Court unless he immediately before such appointment, is or has been a Sessions Judge or a District Judge.

(6) The Government from time to time may, by notification in the Official Gazette, reconstitute the Special Courts constituted under sub-section (1) and may, at any time abolish such Special Courts by a like notification.

(7) A Judge of the Special Court shall hold office for a term of two years from the date on which he enters upon his office, or until the Special Court is reconstituted or abolished under subsection (6), whichever is earlier.

8. The State Government shall appoint, for every Special Court, a person to be the Public Prosecutor.

Public  
Prosecutor.

9. (1) The Special Court may, either suo moto or on application made by any person, or any officer authorized by District Collector, take cognizance of and try every case arising out of any alleged act of land grabbing or with respect to the

Procedure and  
powers of  
Special Courts.

ownership and title to, or lawful possession of, the land grabbed, whether before or after the commencement of this Act, and pass such orders (including orders by way of interim directions) as it deems fit.

Central Act No.5  
of 1908.

(2) Notwithstanding anything in the Code of Civil Procedure, 1908, any case in respect of an alleged act of land grabbing or the determination of question of title and ownership to, or lawful possession of any land grabbed under this Act, shall, subject to the provisions of this Act, be triable in the Special Court and the decision of Special Court shall be final.

(3) Notwithstanding anything in the Code of Civil Procedure 1908, the Special Court may follow its own procedure which shall not be inconsistent with the principles of natural justice and fair play and subject to the other provisions of this Act and of any rules made there under while deciding the Civil liability.

Central Act No. 46  
of 2023.

(4) Notwithstanding anything in the Bharatiya Nagarik Suraksha Sanhita, 2023, it shall be lawful for the Special Court to try all offences punishable under this Act.

(5) The Special Court shall determine the order in which the civil and criminal liability against a land grabber be initiated. It shall be within the discretion of the Special Court whether or not to deliver its decision or order until both civil and criminal proceedings are completed. The evidence admitted during the criminal proceeding may be made use of while trying the civil liability. But additional evidence, if any, adduced in the civil proceedings shall not be considered by the Special Court while determining the criminal liability. Any person accused of land grabbing or the abetment thereof before the Special Court shall be a competent witness for the defence and may give evidence on oath in disproof of the charge made against him or any person charged together with him in the criminal proceeding:

Provided that he shall not be called as a witness except on his own request in writing or his failure to give evidence

shall be made the subject of any comment by any of the parties or the special court or give rise to any presumption against himself or any person charged together with him at the same proceeding.

(6) Every case under sub-section (1) shall be disposed off finally by the Special Court, as far as possible, within a period of six months from the date of institution of the case before it.

(7) Every finding of the Special Court with regard to any alleged act of land grabbing shall be conclusive proof of the fact of land grabbing and of the persons who committed such land grabbing, and every judgment of the Special Court with regard to the determination of title and ownership to, or lawful possession of, any land grabbed shall be binding on all persons having interest in such land.

(8) When an offence of land grabbing is proved, the Special Court may if it thinks fit, order that possession of the same be restored to that person after evicting by force, if necessary, any other person who may be in possession of the property.

(9) It shall be lawful for the Special Court to pass such order as it may deem fit to advance the cause of justice. It may award compensation in terms of money for wrongful possession of the land grabbed which shall not be less than an amount equivalent to the Market value of the land grabbed as on the date of the order and profits accrued from the land payable by the land grabber to the owner of the grabbed land and may direct re-delivery of the grabbed land to its rightful owner. The amount of compensation and profits, so awarded and costs of redelivery, if any, shall be recovered as an arrear of land revenue in case the Government is the owner, or as a decree of a civil court, in any other case to be executed by the Special Court:

Provided that the Special Court shall, before passing an order under this sub-section, give to the land grabber an opportunity of making his representation or of adducing

evidence, if any, in this regard, and consider such representation and evidence.

Special Court to have powers of Civil Court and the Court of Sessions.

10. Save as expressly provided in this Act, the provisions of the Code of Civil Procedure, 1908 (Central Act No.5 of 1908) and the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023), in so far as they are not inconsistent with the provisions of this Act, shall apply to the proceedings before the Special Court and for the purposes of the provisions of the said enactments, Special Court shall be deemed to be a Civil Court, or as the case may be, a Court of Sessions and shall have all the powers of a Civil Court and a Court of Sessions and person conducting a prosecution before it.

Burden of proof

11. (1) Where in any proceedings under this Act, a land is alleged to have been grabbed, and such land is prima facie proved to be the land owned by the Government or by a private person, the Special Court shall presume that the person who is alleged to have grabbed the land is a land grabber and the burden of proving that the land has not been grabbed by him shall be on such person.

(2) Where it is proved that a land grabber or any person on his behalf is or has at any time been, in possession of movable or immovable which he cannot satisfactorily account for, or where his pecuniary resources are disproportionate to his known sources of income, the Court shall, unless contrary is proved, presume that such property or pecuniary resources have been acquired or derived by his activities as a land grabber.

Information to be recorded and investigation to be carried out by the police officer.

12. Notwithstanding anything contained in the Bharatiya Nagarik Suraksha Sanhita, 2023 (Central Act No.46 of 2023) -

(i) no information about the commission of an offence under this Act, shall be recorded by a police officer without the prior approval of the District Collector in consultation with the Committee;

(ii) no investigation of an offence under the provision of this Act shall be carried out by a police officer below the rank of



the Deputy Superintendent of Police, or for the areas where the Commissioner of Police is appointed by the State Government, by a police officer not below the rank of the Assistant Commissioner of Police.

- 13.** Every person acting under the provisions of this Act shall be deemed to be a public servant. Persons acting under the Act to be public servants.
- 14.** No suit, prosecution or other legal proceeding shall lie against any officer or employee of the special Court or any officer of the Government for anything which is in good faith done or intended to be done under this Act or the rules made thereunder. Protection of action taken in good faith.
- 15.** The provisions of this Act shall have effect notwithstanding anything inconsistent therewith contained in any other law for the time being in force or custom, usage or agreement or decree or order of a court or any other tribunal or authority. Act to override other laws.
- 16.** (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act. Power to make rules.  
 (2) All rules made under this section shall immediately be laid before each House of the State Legislature if it is in session and if it is not in session, in the session immediately following. If both Houses agree in making any modification in the rule or in the annulment of the rule, the rule shall, from the date on which the modification or annulment is notified, have effect only in such modified form or shall stand annulled, as the case may be; so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.
- 17.** Any transaction relating to alienation of a land grabbed or any part thereof by way of sale, lease, gift, exchange, settlement, surrender, usufructuary mortgage or otherwise, or any partition effected or a trust created in respect of such land, which has taken place whether before or after the commencement of this Prohibition of alienation of lands grabbed.

Act shall, except to the extent ordered by the Special Court be null and void.

Power of  
State  
Government to  
remove  
difficulties.

- 18.** (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make such provisions not inconsistent with the provisions of this Act, as appears to be necessary or expedient for removing the difficulty:

Provided that no order under sub-section (1) shall be made after the expiry of two years from the date of commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be after it is made, before the State Legislature.

Repeal and saving.

- 19.** (1) The Andhra Pradesh Land Grabbing (Prohibition) Act, 1982 is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the repealed Act shall be deemed to have been done or taken under the corresponding provisions of this Act.

### STATEMENT OF OBJECTS AND REASONS

Land grabbing remains a pressing issue in the State of Andhra Pradesh, causing severe hardships to numerous landowners. Rapid urbanization, commercialization and industrialization are the primary catalysts for this phenomenon. Despite legal safeguards provided by the State by enacting AP Land Grabbing (Prohibition) Act, 1982, the alarming increase in land grabbing cases poses a serious threat to the landowners, causing apprehensions of insecurity.

It has come to the notice of the Government that there are attempts on the part of certain lawless persons operating individually or in groups to grab either by force, or by deceit or otherwise, lands belonging to the Government, a Public Sector Undertaking, a local authority, a religious or charitable institution or endowment, including wakf as well as private individuals. The land grabbers are setting up fictitious claims and indulging in large scale and fraudulent sales of land through unscrupulous real estate dealers or otherwise. As public order is also adversely affected by such unlawful activities of land grabbers in the State, it was felt necessary to provide more comprehensive legal framework to curb such unlawful activities by enacting a more stringent law in this regard.

Hence, the State Government of Andhra Pradesh, with a view to prohibiting the activities of land grabbing and providing for matters connected therewith, has proposed to bring in stringent Andhra Pradesh Land Grabbing (Prohibition) Act into force by repealing the existing A.P. Land Grabbing (Prohibition) Act, 1982. Apart from declaring land grabbing as unlawful, the State Government proposes to prohibit land grabbing not only in urban and urbanizable areas but also in rural areas as the cost of land is soaring up due to rapid urbanization. Therefore, it is proposed to provide for severe penalty for offences in connection with land grabbing to effectively implement this Act and for the purpose of providing speedy enquiry into an alleged act of land grabbing and trial of cases in respect of the ownership and title to, or

lawful possession of the land grabbed by constituting a Special Court. It is felt that the State Government shall be able to curb the illegal land grabbing by enforcing the proposed legislation.

The Bill seeks to give effect the above decision.

**ANAGANI SATYA PRASAD,**  
Minister for Revenue,  
Registration & Stamps.

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

Clauses 1(3), 2(a), 7 (1), 7(6), 16, 18 of the Bill authorizes the Government to issue notifications/orders in respect of matters specified therein and generally to carry out the purposes of the Act and such notifications issued which are intended to cover matters mostly of procedural in nature are to be laid on the Table of the both Houses of the State Legislature and will be subject to any modifications made by the Legislature.

The above provisions of the Bill regarding delegated legislation are thus of normal type and are mainly intended to cover matters of procedure.

**ANAGANI SATYA PRASAD,**  
Minister for Revenue,  
Registration & Stamps.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF PROCEDURE  
AND CONDUCT OF BUSINESS IN THE ANDHRA PRADESH  
LEGISLATIVE ASSEMBLY.**

The Andhra Pradesh Land Grabbing (Prohibition) Bill, 2024 after it is passed by the Legislature of the State may be reserved by the Governor for the consideration and assent of the President, under article 254 (2) of the Constitution of India.

**ANAGANI SATYA PRASAD,**  
Minister for Revenue,  
Registration & Stamps.

**PRASANNA KUMAR SURYADEVARA,**  
Secretary-General to State Legislature.